

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00531/2020

DATED THIS THE 19th DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Sri V.Karikalan, IFS
S/o T.Veluchamy
Aged about 43 years
Working as Deputy Conservator of Forests
Mangaluru (Territorial) Division
Mangaluru
Residing at DFO Quarters
Hat Hill, Lalbagh
Mangaluru-03.

....Applicant

(By Advocate Shri Vishwanath Bhat)

Vs.

1. Union of India
Rep. by its Secretary to Government
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhavan
6th Floor, Prithvi Block
Jor Bagh Road, Aliganj
New Delhi-110 003.

2. The State of Karnataka
Rep by its Principal Secretary
Department of Personnel & Administrative Reforms
Vidhana Soudha
Bengaluru-560 001.

3. The State of Karnataka

Rep by its Addl. Chief Secretary
Forest, Ecology & Environment Department
M.S.Building
Bengaluru-560 001.

4. Sri S.N.Satish Baba Rai, SFS
Aged about 57 years
Now working as Deputy Conservator of Forests &
Regional Manager
Karnataka State Forest Industries Corporation Ltd.
Bengaluru.Respondents

(By Advocates Shri M.V.Rao for R1, Shri M.V.Ramesh Jois for R2 & R3 & Shri
J.D.Kashinath for R4)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishwanath Bhat, learned counsel representing the applicant submitted that the matter is squarely covered by a judgment dated 08.09.2020 rendered by the Hon'ble High Court of Karnataka at Dharwad in WP.No.147272/2020(S-CAT).

2. Confronted with this, Shri M.V.Ramesh Jois, learned counsel representing respondents No.2 & 3 submitted that the Original Application may be disposed of with a direction to the Principal Secretary, Department of Personnel & Administrative Reforms(respondent No.2) to revisit the order dated 27.11.2020(Annexure-A3) while keeping in view the aforesaid judgment rendered by the Hon'ble High Court of Karnataka.

3. In view of the above, the present Original Application is disposed of with a direction to the Principal Secretary, Department of Personnel & Administrative Reforms, Government of Karnataka, Bangalore (respondent No.2) to revisit the order dated 27.11.2020(Annexure-A3) and issue a fresh order while keeping in view the judgment dated 08.09.2020 rendered by the Hon'ble High Court of Karnataka at Dharwad in WP.No.147272/2020(S-CAT). Before taking a fresh decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of twenty(20) days from the date of receipt of a certified copy of this order. So long as the matter remains pending with respondent No.2, the applicant shall not be displaced from his present place of posting.

4. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/